

EAST COAST RAILWAY

File No. DRM/Engg/KUR/26-27/
E-Tender/05/2026 Dt.: 13.04.2026
(1) Tender No. e-Tender-NorthKUR-20-2026 Dt.: 10.04.2026
Description: NEW WORKS, ADDITIONS AND ALTERATIONS TO THE EXISTING STRUCTURES, ALL ORDINARY REPAIR AND MAINTENANCE WORKS OF MISCELLANEOUS NATURE AND SUPPLIES EACH COSTING RS. 5,00,000/- OR LESS IN THE SECTION FROM RANITAL (EX) KM 287.471 TO JAJPUR KEONJHAR ROAD (EX) UNDER SENIOR SECTION ENGINEER (WORKS)/BHADRAK FOR THE PERIOD UPTO 30.06.2027.
Approx cost of the work: ₹ 76.86 Lakhs, EMD: ₹ 1,53,700/-
(2) Tender No. etenderbridgekur-17-2026, Dt.: 09.04.2026
Description: PROPOSED PAINTING OF GIRDER BRIDGES UNDER THE JURISDICTION OF SENIOR SECTION ENGINEER/BRIDGE/BHADRAK OF KHURDA ROAD DIVISION FOR THE YEAR 2026-2027.
Approx cost of the work: ₹ 239.07 Lakhs, EMD: ₹ 4,78,200/-
(3) Tender No. etenderbridgekur-15-2026, Dt.: 09.04.2026
Description: PROPOSED PAINTING OF GIRDER BRIDGES UNDER SENIOR SECTION ENGINEER/BRIDGE/NORTH AND SENIOR SECTION ENGINEER/BRIDGE/SOUTH OF KHURDA ROAD DIVISION FOR THE YEAR 2026-27.
Approx cost of the work: ₹ 374.39 Lakhs, EMD: ₹ 7,48,800/-
(4) Tender No. etenderbridgekur-16-2026, Dt.: 09.04.2026
Description: PROPOSED PAINTING OF GIRDER BRIDGES UNDER SENIOR SECTION ENGINEER/BRIDGE/CUTTACK-I AND SENIOR SECTION ENGINEER/BRIDGE/CUTTACK-II OF KHURDA ROAD DIVISION FOR THE YEAR 2026-2027.
Approx cost of the work: ₹ 125.31 Lakhs, EMD: ₹ 2,50,600/-
Completion period: 12 months (for Sl. No. 1) & 10 months (for Sl. No. 2, 3 & 4).
Tender closing date & time: at 1500 hrs. of 01.05.2026 (for all tenders).
No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website www.lreps.gov.in
Note: The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes/ corrigenda issued for this tender.
Divisional Railway Manager (Engg),
PR-58/R/26-27 Khurda Road

BEFORE THE NATIONAL COMPANY LAW TRIB
DIVISION BENCH (COURT-II), CHENNAI

CP (CAA)/15(CHE)/2026
IN
CA (CAA)/80(CHE)/2025
In the matter of the Companies Act, 2013 (18 of 2013)
AND
In the matter of Section 230 to 232 and other applicable provisions of the Companies Act, 2013
AND
In the matter of Scheme of Arrangement (Demerger) of Premier Evolvics Private Limited and Premier Polytronics Private Limited
Premier Evolvics Private Limited
a Company incorporated under the Companies Act, 1956, having its Registered Office at "R R Landmark" No 1E-1, Nava India Road Coimbatore-641028, Tamilnadu
Represented by its Managing Director - Mr. R Jagadish Ch

..... Petitioner Company-1 /Demerged Company/ Transferee
Premier Polytronics Private Limited
a Company incorporated under the Companies Act, 2013, having its Registered Office at "R R Landmark" No 1E-1, Nava India Road Coimbatore-641028, Tamilnadu
Represented by its Director - Ms Kavitha Chandran
.....Petitioner Company-2 /Resulting Company/ Transferee

NOTICE OF PETITION

Take Notice that a Petition under Section(s) 230 to 232 of the Companies Act, 2013 for sanctioning the Scheme of Arrangement (Demerger) of Premier Evolvics Private Limited and Premier Polytronics Private Limited, presented jointly by the Petitioner Companies on was admitted on 09th April 2026 by the Honourable National Tribunal, Bench at Chennai ("Hon'ble Tribunal") and the scheme for hearing before the Hon'ble Tribunal on Wednesday, 3rd April 2026. Any person who seeks to oppose the Petition at the hearing affidavit with the grounds of opposition in form of representation Hon'ble Tribunal and give a copy of thereof in writing either Company or their Authorised Representative so as to reach days before the date fixed for the hearing of the Petition before or by his Advocate. A copy of the Petition will be furnished to the same on payment of the prescribed charges.
Sd/-
Author
C-18, United Nagar,
Coimbatore -
Dated: 18.04.2026

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
MOIRA MADHURE COAL LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Person	MOIRA MADHURE COAL LIMITED
2. Date of incorporation of Corporate Person	09.12.2009
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Kolkata-1
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Person	U10100WB2009PLC140050
5. Address of the registered office and principal office (if any) of Corporate Person	South City Business Park, 10th Floor, 770 Anandapur, EM Bypass, E.K.T, Kolkata-700107
6. Liquidation commencement date of Corporate Person	Thursday 16th April, 2026
7. Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Pranab Kumar Chakrabarty Address: 72/9, Saikh Para Lane, Howrah - 711103 E-mail Address: mad6750@rediffmail.com Telephone Number: 9831207932 Registration Number: IBB/I/PA-003/IP-N00088/2017-18/10826 AFA Valid Till- 31.12.2026
8. Last date for submission of claims	15th May, 2026

Notice is hereby given that the Moira Madhure Coal Limited has commenced voluntary liquidation on Thursday 16th April, 2026.
The stakeholders of Moira Madhure Coal Limited are hereby called upon to submit a proof of their claims, on or before 15th May, 2026 to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Signature of Liquidator : Sd/-
Name of the Liquidator : Mr. Pranab Kumar Chakrabarty
IBBI Registration No. : IBB/I/PA-003/IP-N00088/2017-18/10826
AFA No. : AA3/10826/02/311226/301342
Valid till : 31.12.2026
Date : 17.04.2026
Place : Kolkata



WIPRO LIMITED

Address: Doddakannelli, Sarjapur Road, Bengaluru - 560 035.
CIN: L32102KA1945PLC020800
Website: www.wipro.com; Email: corp-secretarial@wipro.com

NOTICE OF POSTAL BALLOT

That pursuant to and in compliance with the provisions of Sections applicable provisions, if any, of the Companies Act, 2013, (the "Act"), the Companies (Management and Administration) Rules, 2014, read with Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020 and 22, 2025, issued by the Ministry of Corporate Affairs ("MCA") Regulation 44 of the Securities and Exchange Board of India (Listing Requirements) Regulations, 2015 (including any statutory amendment thereof for the time being in force, and as amended from time to time) and other applicable laws and regulations, the approval of shareholders of Wipro Limited ("Company") is proposed for the following special resolutions by way of postal ballot ("e-voting").

Description of Special Resolutions

1. Appointment of Ms. Tulsi Naidu (DIN: 03017471) as an Independent Director of Wipro Limited for a second term of 5 years w.e.f. July 1, 2026;
2. Appointment of Ms. Laura Marie Miller (DIN: 11546063) as an Independent Director of Wipro Limited for a term of 5 years w.e.f. April 1, 2026; and

Aadhar Housing Finance Ltd.

Corporate Office : 802, Natraj By Rustomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra
Patna Branch Office: Office No. - 301 & 302, 3rd Floor, Shyam Centre, Opp. LIC Building, Exhibition Road, Patna

POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) issued by the Authorized Officer to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her by Section(4) of the Section 13 of the said Act read with rule 8 of the Security Interest Enforcement rules, 2002. It is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the security interest and the public in general are hereby cautioned not to deal with the property and any dealings with the property of AHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Branch / Borrower(s) / Co Borrower(s)	Description of Secured Asset (immovable property)
1.	(Loan Code 01710000351 Patna Branch), Vilav Kumar (Borrower)	All That Piece And Parcel Of Land Ad-measuring Area - 1.2540 Dismils i.e. 546.24 Sq Feet i.e 8 Dhurs 10 Furkis Pertaining to Thana No. - 251, Tauzi No. - 6545, Khata No. 173, Survey Khesra No. - 145, Part Present - 1, Page No. - 1042614/-

